

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 10578 of 2019

[Arising out of OIA-CCESA-SRT-APPEALS-PS-687-2018-19 Dated 20/12/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

M/s. Vvf India Ltd

Plot No 141 And 143 Panchal Udyog Nagar
Bhimpore Nani Daman,
Daman, Ut

...Appellant

VERSUS

C.C.E. & S.T., Daman

3rd Floor...Adarsh Dham Building, Vapi-Daman Road, Vapi
Opp.Vapi Town Police Station,
Vapi, Gujarat-396191

...Respondent

APPEARANCE:

Ms. Dimple Gohil, Advocate for the Appellant
Shri. Vinod Lukose, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 11148 /2020

DATE OF HEARING: 08.09.2020

DATE OF DECISION: 08.09.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**RAMESH NAIR
MEMBER (JUDICIAL)**

**RAJU
MEMBER (TECHNICAL)**